

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH
OA NO.279/2007
Friday this the 27th day of April, 2007.

CORAM:HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER

Mr.R.D.Srivastava
Technical Assistant(Maintenance),
Inter State Police Wireless Station,
Trivandrum
Residing at Quarters No.5,
Type III, ISPW Staff Colony,
Thycaud, Thiruvananthapuram ... Applicant

By Advocate Mr.George Varghese Perumpallikuttyvil

Vis

- 1 The Director,
Police Telecommunication,
Directorate of Coordination of Police Wireless,
(Ministry of Home Affairs), Block No.9, C.G.O.
Complex, Lodhi Road, New Delhi-110 003.
- 2 Extra Assistant Director (Adm)
Directorate of Coordination Police Wireless,
(Ministry of Home Affairs), Block No.9,
C.G.O.Complex, Lodhi Road, New Delhi-110 003.
- 3 Station Superintendent,
Inter State Police Wireless Station,
(ISPW Station), Thycaud,
Thiruvananthapuram. Respondents

By Advocate Ms. Viji for Mr. Sunil Jose ACGSC

The application having been heard on 27.4.2007 the Tribunal delivered the following on the same day:

Hon'ble Mrs.Sathi Nair, Vice Chairman

(ORDER)

The applicant is working as Technical Assistant (Maintenance) in ISPW Station at Trivandrum. According to him, he had worked for 19

years in ISPW Station Aizawl in Mizoram and thereafter he was transferred to ISPW Station, Trivandrum as a choice station, on account of the fact that he had domestic problems relating to his son who had got admission to Government College of Engineering, Thirunelveli. The applicant joined ISPW Trivandrum on 13/6/2005. He is now aggrieved by the Annexure V order dated 7/3/2007 transferring him to Chennai before completion of his tenure period of three years at the choice station. Representation vide annexure IV and Annexure VI dated 22/12/2006 and 20/4/2007 are still pending consideration by the respondents..

Ms. Viji for Mr. Sunil Jose takes notice for respondents.

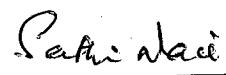
Counsel for applicant submits that he will be satisfied if the respondents are directed to consider his representation.

We are disposing of this OA by directing the first respondent to consider the Annexure IV and Annexure VI representations and to communicate a decision to the applicant by a speaking order. Till such time the representation is disposed of, the transfer order in respect of the applicant is stayed. No costs.

Copy of the order be given to parties today.



GEORGE PARACKEN
JUDICIAL MEMBER



SATHI NAIR
VICE CHAIRMAN

abp